

ITEM NO.6 Court 6 (Video Conferencing) SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28172/2020

(Arising out of impugned final judgment and order dated 30-08-2019 in WPCT No. 57/2019 30-08-2019 in WPCT No. 58/2019 passed by the High Court At Calcutta)

UNION OF INDIA & ORS. Petitioner(s)

VERSUS

KASHI NATH & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.8969/2021-CONDONATION OF DELAY IN FILING

Date : 11-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Madhavi Divan, ASG  
Mr. Chinmayee Chandra, Adv.  
Mr. Prashant Singh "B", Adv.  
Ms. Shraddha Deshmukh, Adv.  
Mr. Amrish Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 8969/2021 - CONDONATION OF DELAY IN FILING

The additional affidavit has been perused.

A part of the delay is attributable to the times of Covid but another part of the delay is on account of the learned ASG having opined earlier that it was not a fit case for filing the Special Leave Petitions but on the insistence of the Department, the matter was re-examined and thereafter the decision was taken to file these

**Special Leave Petitions.**

In view of the aforesaid reason, the delay in filing the Special Leave Petitions is condoned.

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28172/2020**

Learned ASG states that the issue sought to be raised is whether the commission bearers/vendors can be equated with casual workers for benefits. It is pointed out that a similar matter is pending before another Bench of this Court in Diary No.27620/2020.

Issue notice.

Tag with Diary No.27620/2020.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)